

like the Minister to listen to it. I raised this issue in the zero hour a week ago that the Chinese army had advanced into our territories. This continued from 4 February to 18 February in the six kilometer area of Himachal Pradesh. I had sought an explanation from the Government. Eight days have passed but the Government has not said anything either inside or outside this House. Previously also this kind of negligence was shown regarding territories of our country. We are facing the consequences thereof till today. 1 lakh 19 thousand square kilometre area of our country is still in possession of China. This incident took place when the President of China came to India on a visit. The Chinese have always played this strategy. Wherever they go, they try to show their concern. I had said all this the other day also. I am sorry to note that no explanation has been given in the House in this regard. I request that in the interest of the nation, you should ask the Government to express positive or negative reaction. It should not keep mum on this issue...*(Interruptions)*

MR. DEPUTY-SPEAKER : I request all the Hon'ble members to kindly listen to me. It was said in a meeting that zero hour continues upto two hours but today more than two hours have been taken.

SHRI SRIBALLAV PANIGRAHI : It happens at times.

MR. DEPUTY-SPEAKER : At times, something is left out also. We will discuss it tomorrow.

*[English]*

The House stands adjourned for Lunch till 15.05 hours.

14.08 hrs.

*The Lok Sabha then adjourned for Lunch till Five minutes past Fifteen of the Clock.*

15.11 hrs.

*The Lok Sabha reassembled after Lunch at Eleven Minutes past Fifteen of the clock*

*[SHRI NITISH KUMAR in the Chair]*

*[Translation]*

SHRI HARIVANSH SAHAI (Salempur) : Mr. Chairman, Sir, the M.P. from Bihar, Shri Pappu Yadav is on fast for the issue of raising the prices of sugarcane. He is sitting at the main gate. His demand is that prices of sugarcane should be raised upto Rs. 77 per quintal and prices of jute should also be hiked. I request you that instructions

should be issued to the Government in this regard so that he breaks his fast.

*[English]*

MR. CHAIRMAN : Now we shall take up Matters Under Rule 377.

15.12 hrs.

#### MATTERS UNDER RULE 377

*[Translation]*

(i) **Need to establish a Central University in Faizabad, U.P.**

SHRI VINAY KATIYAR (Faizabad) : Mr. Chairman, Sir, through you I would like to draw the attention of the House towards setting up of a Central University in Faizabad district of eastern Uttar Pradesh. A large number of students come to Faizabad for getting education but Faizabad has neither a Medical College nor an engineering college. Besides, it also lacks in facility for vocational courses like Management, computer course and other technical education.

In the end, through this House, I urge upon the Minister to approve the long pending demand of people of Faizabad for setting up a Central University there, so that engineering, medical, computer course, management and other technical education may be imparted in the district itself.

(ii) **Need to amend the provisions relating to Land Acquisition Under U.P. Avas Evam Vikas Parishad Act, 1965.**

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Mr. Chairman, Sir, Uttar Pradesh Administration is not following properly the principle of 'equality before law' in payment of compensation to farmers for their land acquired for the purpose of 'public use'.

On the one hand farmers' land acquired by U.P. Government for Uttar Pradesh Avas Evam Vikas Parishad under the U.P. Avas Evam Vikash Parishad, Act, 1965 but on the other hand farmers are denied the benefits (like interest at enhanced rates, relief money and other recompense etc.)

Secondly, when the same land is acquired by U.P. Government for other schemes or the bodies under the provisions of Land Acquisition Act, 1984 then farmers are provided with the above-mentioned benefit under the amendments made in this Act. As Land Acquisition is in the concurrent List of the Constitution, therefore, the right to make amendments in the provisions of Land